

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3944

ANSWERED ON:17.05.2006

DOPE TESTING OF SPORTSPERSONS

Jindal Shri Naveen;Murmu Shri Hemlal;Shakya Shri Raghuraj Singh;Vallabbhaneni Shri Balashowry;Verma Shri Ravi Prakash

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the results of dope testings in some cases of Indian sportspersons were found positive in the recently held Commonwealth Games ;
- (b) if so, the details thereof including the action taken against them ;
- (c) the details of the number of participants banned from participating due to using banned drugs during the last five years and the current year;
- (d) the steps taken/proposed to be taken to prevent such incidents in future;
- (e) whether the Union Government has constituted the National Anti-Doping Agency ; and
- (f) if so, the details thereof ?

Answer

THE MINISTER OF PANCHAYATI RAJ AND YOUTH AFFAIRS & SPORTS (SHRI MANI SHANKAR AIYAR)

(a) Yes, sir.

(b) Two Indian weightlifters, namely, Raju Edwin -56 Kg. (4th position) and Taninder Singh -85 Kg. (pre competition testing) tested positive for banned drugs and were provisionally banned by the Commonwealth Games Federation and the International Weightlifting Federation. These two weightlifters have been banned by the Indian Weightlifting Federation for life.

(c) Thirteen sportspersons have been banned from participating in International events during the last five years and the current year owing to their using banned drugs.

(d) to (f): The Government of India has set up a National Anti-Doping Agency (NADA) under the Societies Registration Act in the month of November, 2005, with a view to harmonizing, coordinating and implementing the rules and regulations relating to Anti-Doping in sports to combat taking banned drugs by our sportspersons as per the World Anti-Doping Agency (WADA) code. Besides, in January 2005 India has also signed the Copenhagen Declaration on Anti-Doping in Sports-2003. The aim of the Declaration is that signatories to this Declaration act within their respective constitutional and other legal provisions for fighting against doping in Sports.

Apart from the above, random tests of sportspersons are also carried out during different stages of their training and preparation for events.